

### Restoration of unallocated power quota to Kerala

3312. SHRI A. VIJAYARAGHAVAN:  
SHRI ABDUL WAHAB PEEVEE :

Will the Minister of POWER be pleased to state:

(a) whether the Kerala Government had submitted many representations about the acute peak shortage of power in the State and had requested for more power from unallocated quota;

(b) if so, the action taken thereon;

(c) whether steps would be taken to restore unallocated quota of power to the State to the level of supply during December, 2006;

(d) if so, the details of action taken and the quantity of unallocated quota of power provided to the State during last three years, year-wise;

(e) whether positive steps would also be taken to improve power shortage in the State; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
(a) to (d) The 15% unallocated power in Central Generating Stations (CGSs) available at the disposal of the Government is redistributed on a dynamic basis to meet the seasonal and overall requirements of States/UTs. As most of the States and UTs have been facing power shortages, requests for additional allocation of unallocated power are received from time to time. The unallocated power of Central Generating Stations being limited and fixed, any modifications are possible only through adjustment of allocation generally within the States/UTs in the region, keeping in view the emergent or seasonal nature of the request, the relative power supply position, utilization of existing generation resources and payment capacity. There is no quota earmarked for any State.

The Kerala State Electricity Board had requested this Ministry for additional allocation of power from CGSs in May and June, 2009. However, in view of higher shortages witnessed in other States of the Region, additional allocation to Kerala was not feasible.

The details of unallocated power made available to Kerala from the CGSs of Southern Region w.e.f. 01.01.2006 till 29.7.2009 are given as under:-

Period	Unallocated power (MW)*
1	2
01.01.2006 to 27.12.2006	328
28.12.2006 to 24.01.2007	324
25.01.2007 to 06.04.2007	275

1	2
07.04.2007 to 10.04.2007	195
11.04.2007 to 18.05.2007	220
19.05.2007 to 25.12.2007	223
26.12.2007 to 18.01.2008	173
19.01.2008 to 09.05.2009	198
10.05.2009 to 24.05.2009	123
25.05.2009 to 28.07.2009	198
29.07.2009 to till date	173

(\* )The figures are for 1800 to 2200 (peak) hours.

(e) and (f) Electricity is a concurrent subject under the Constitution. The supply and distribution of electricity to various sectors in a State comes under the purview of concerned State Government/State Power Utility. Government of India supplements the efforts of the State Government by establishing power stations through Central Public Sector Undertakings. Generation capacity of about 5,220 MW under the Central Sector in the Southern Region is being monitored for likely benefits during the Eleventh Plan. Kerala will get share in these stations in accordance with the prevailing guidelines for allocation of power subject to signing of Power Purchase Agreements. During April-June, 2009, Kerala experienced meager energy and peak shortage of 3.9% (174 Million Unit) and 6.8% (208 MW) respectively. The necessary steps would need to be taken by the State Government to mitigate the power shortage conditions by augmenting the power availability in short term by purchase of power from the power surplus states on bilateral basis or through traders/power exchanges and in long term by addition of generating capacity or procuring power through Case-I bidding.

#### Power requirement

3313. DR. (SHRIMATI) NAJMA A. HEPTULLA:  
SHRI MAHENDRA MOHAN:

Will the Minister of POWER be pleased to state:

(a) whether Government has assessed the power requirement of the country, in view of rapid industrialization;

(b) what is power requirement for the agriculture sector and how Government is going to fulfil it;

(c) how much capacity addition has been effected by the States during the last three years; and

(d) how much capacity addition has been planned by the States for the current Five Year Plan and how Government is going to help them to achieve the target?